13 55 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

## FORTY-SIXTH REPORT

SHRI G G SWELL (Autonomous Districts) I beg to present the Fortysixth Report of the Committee on Private Members Bills and Resolutions

MR SPEAKER We now adjourn for lunch to re-assemble at 3 O'\
Clock

13 56 hrs

The Lok Sabha adjourned for Lunch till Fifteen of the Clock

The Lok Sabha re-assembled after Lunch at Five Minutes past Fifteen of the Clock

[MR DEPUTY-SPEAKER in the Chair]

SHRI S M BANERJEE (Kanpur) May I draw your kind attention he Supreme Court has ad mitted yesterday a writ petition challenging the validity of the Additional Emoluments (Compulsory Deposit) Act My information is that four instalments of DA have fallen due to the Central Government em-Now, if the entire amount and not 50 per cent as in the past, is to be deposited, it will cause a great hardship and will result in growing discontent among the government I would therefore request servanis you to ask the Minister to convey to the Fmance Minister to hold the recoverie, in abeyance till the Supreme Court gives its final verdict I request the Finance Minister should come and make a statement

15.06 hrs.

NAVY (AMENDMENT) BILL-Contd

Clause 1 (Short title)

Amendment made

Page 1, line 3,-

for "1973" substitute "1974" (2)

(Shri J B Patnaik)

MR DEPUTY-SPEAKER The question is:

"That clause 1, as amended, stand part of the Bill"

The motion was adopted

Clause 1, as amended was added to the Bill

Enacting Formula

Amendment made

Page 1, line 1-

for "Twenty-fourth" substitute "Twenty-fifth" (1)

(Shri J B Patnaik)

MR DEPUTY-SPEAKER The question is

"That the Enacting Formula as amended, stand part of the Bill'

The motion was adopted

The Enacting Formula as amended, was added to the Bill

The Title was added to the Bill

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J B PATNAIK) I move

"That the Bill as amended, be passed"

SHRI P K DEO (Kalahandı)
At this stage of the Third Reading of
the Bill I would like to make a few
observations because it is going to be
a part of our statute book and i could
not get an opportunity to speak on
the previous readings So I take this